Seventeenth Loksabha

>

Title: Election of two members from Lok Sabha to the Rajghat Samadhi Committee.

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS, MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI HARDEEP SINGH PURI) : Sir, I beg to move the following:-

> "That in pursuance of clause (d) of sub-section (1) of section 4 of the Rajghat Samadhi Act, 1951, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Rajghat Samadhi Committee for the term commencing from the date of notification by the Government, subject to the other provisions of the said Act."

माननीय अध्यक्ष : प्रश्न यह है :

> " कि राजघाट समाधि अधिनियम 1951 की धारा 4 की उपधारा (1) के खंड (घ) के अनुसरण में, इस सभा के सदस्य, ऐसी रीति से जैसा कि अध्यक्ष निदेश दें, सरकार द्वारा अधिसूचना की तिथि से प्रारंभ होने वाली अवधि के लिए राजघाट समाधि समिति के सदस्यों के रूप में कार्य करने के लिए, उक्त अधिनियम के लिए अन्य उपबंधों के अध्यधीन, अपने में से दो सदस्य निर्वाचित करें । "

प्रस्ताव स्वीकृत हुआ ।

-

…(व्यवधान)

SHRI MANISH TEWARI (ANANDPUR SAHIB): Hon. Speaker, Sir, the Minister is leaving the House. He is disrespecting the House. This is not correct. …(*Interruptions*)

HON. SPEAKER: Hon. Minister, please sit down.

…(व्यवधान)

माननीय अध्यक्ष : माननीय मंत्री जी कुछ बोलना चाहते हैं?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS, MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI HARDEEP SINGH PURI): Hon. Speaker, Sir, I was not leaving the House. I want to tell the hon. Members that an hon. Member had come to me just now. He wanted to discuss something with me. I just stepped aside to tell him and was coming back. I was not leaving the House. … (*Interruptions*)

12.03 hrs

MATTERS UNDER RULE 377*

माननीय अध्यक्ष: माननीय सदस्यगण, नियम 377 के अधीन मामलों को सभा पटल पर रखा जाए । जिन सदस्यों को नियम 377 के अधीन मामलों को आज उठाने की अनुमति दी गई है व जो उन्हें सभा पटल पर रखने के इच्छुक हैं, वे 20 मिनट के भीतर मामले के पाठ को व्यक्तिगत रूप से सभा पटल पर भेज दें । केवल उन्हीं मामलों को सभा पटल पर रखा माना जाएगा, जिनके लिए मामले का पाठ निर्धारित समय के भीतर सभा पटल पर प्राप्त हो गया है । शेष को व्यपगत माना जाएगा ।

…(व्यवधान)